

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-209
IB-3456(ND)/2019

IN THE MATTER OF:

Kareva Marketing Gmbh.

Vs.

Universal Performance Chemicals Pvt Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 5.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SAROJ RAJWARE,

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Shohit Chaudhary, Mr. Pankaj Aggarwal, Mr. Shivam Patamjali, Advocates

For the Respondent

: Mr. Abhishek Sharma, Ms. Aishwarya, Ms. Teeja Bhatia, Advocates

For the Intervener

:

ORDER

Counsel for both the sides are present. A spare copy of the petition alongwith the affidavit is provided to the Counsel for the Corporate Debtor. The Counsel for Corporate Debtor is directed to verify from his client as to whether he is in the process of making balance payment, if so, a schedule for payment be filed on next date of hearing along with one Demand Draft, failing which the Corporate Debtor shall file reply.

List on 17.03.2020.

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(SAROJ RAJWARE)
MEMBER (TECHNICAL)

-sc-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)